

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 21~~st~~ July, 2020

S.O 233 Whereas, on 28-12-2017 Police Station Kunzer at Lalpora crossing intercepted one TATA ACE bearing registration No. JK05F-8964 for checking and three persons travelling in the vehicle were apprehended, identified as (1) Amir Khazir Wani S/O Khazir Mohammad Wani R/O Chichloora, (2) Jameel Ahmad Bhat S/O Ghulam Mohi-Ud-Din Bhat R/O Chichloora and (3) Mohammad Yaseen Bhat S/O Ab. Rehman R/O Malapora Pattan: and

2. Whereas, during their personal search one AK47 rifle, three AK Magazines, 90 AK rounds and a pouch was recovered from the possession of accused Amir Khazir Wani and two hand grenades were recovered from the possession of accused Jameel Ahmad Bhat, whileas two live grenades were recovered from the possession of accused Mohammad Yaseen Bhat; and

3. Whereas, a Case FIR No. 104/2017 U/S 13,18,38 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Kunzer and investigation was set into motion; and

4. Whereas, during investigation, it came to the fore that the above mentioned accused persons were hardcore supporters of terrorists, working as OGWs for LeT outfit; and

5. Whereas, the detailed analysis and investigation of the case revealed that the accused persons were actively working for the terrorist outfit LeT with the intention to spread terror among the common masses and were organizing anti India movement, promoting secession of J&K from the country; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offence punishable Under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Amir Khazir Wani S/O Khazir Mohammad Wani R/O Chechiloor	13,18,,38 ULA (P) Act
2	Jameel Ahmad Bhat S/O Ghulam Mohi-Ud-Din Bhat R/O Chechiloor	
3	Mohammad Yaseen Bhat S/O Abdul Rehman Bhat R/O Malpora	

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the

Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 13,18,38 ULA (P) Act, in case FIR No. 104/2017 of Police Station Kunzer.

By order of the Government of Jammu & Kashmir.

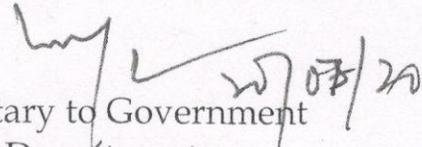
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/148/2020

Dated:-21-07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.